

TO BE PUBLISHED IN PART II SECTION 3(ii) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
(DEPARTMENT OF REVENUE)  
\*\*\*\*\*

NEW DELHI: THE 31ST MAY, 1979.

NOTIFICATION  
INCOME TAX

No. 2838(F.No.404/118(TRO-AP/79-ITCC): In pursuance of sub-clause (iii) of clause(44) of Section 2 of the Income-tax Act, 1961(43 of 1961), the Central Government hereby makes the following amendment in the notification of the Government of India in the Department of Revenue No.2273(F.No.404/90/77-ITCC) dated 18.4.79 namely; In the said notification for the words "Shri Y. Chakrapani" the words and letters "Shri V. Chinna Rao" shall be substituted.

Sd/-

( H. VENKATARAMAN)

Deputy Secretary to the Government of India

The Manager,  
Government of India Press,  
New Delhi.

Copy forwarded to:-

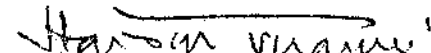
1. All Directors of Inspection including DI(O&MS), New Delhi.
2. The Director, IRS(DI), Staff College, Nagpur.
3. The Comptroller & Auditor General of India, New Delhi.
4. The Accountant General, Andhra Pradesh Hyderabad.
5. The Chief Secretary, Government of Andhra Pradesh, Hyderabad.
6. The Joint Secretary & Legal Adviser, Ministry of Law, New Delhi.
7. The Commissioner of Income-tax, Andhra Pradesh-I, New Delhi.
8. Bulletin Section (3 copies).
9. Guard File.

Sd/-

Deputy Secretary to the Government of India.

AUTHORISED FOR ISSUE

No. CC/ITCC/2736/721/RSP/79.

  
(H.D. SHARMA)

ASSISTANT DIRECTOR(RS&P).

\* SHARMA \*